

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

APPEAL NO. ST / 50355 / 2019

[Arising out of Order-in-Appeal No. 473 (SM) ST/JPR/2018 dated 29.10.2018, passed by the Commissioner (Appeals) CGST & Central Excise, Jaipur]

LAXMI KRIPA BUILDCON PVT. LTD.
192. Opposite Ajmer Road, Jaipur

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL EXCISE &
CUSTOMS, CENTRAL GOODS AND SERVICE
TAX, JAIPUR I**
NCR Building, Statue Circle, C-Scheme,
Jaipur-302005 (Rajasthan)

RESPONDENT

APPEARANCE:

None for the Appellant
Ms Tamanna Alam, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: June 30, 2021

FINAL ORDER No. 51635 / 2021

PER RACHNA GUPTA

None is present for the appellant. Perusal of the file shows that the notice as was issued to the appellant was duly served upon him and his presence was awaited for today. Further perusal of file shows that the appellant has not been appearing since the impugned appeal has been filed. Several notices have been issued to the appellant. The track report is also on record showing due service of those notices on the appellant. It is observed that all the notices as have been issued time and again, have duly been

received by the appellant. The absence of appellant in these circumstances is sufficient for me to hold that appellant is not interested in pursuing this appeal. Hence further adjournment is not deemed necessary in view of the abovesaid perusal.

2. Appeal is accordingly, ordered to be dismissed for non-prosecution on part of the appellant.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

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